

LIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) An amount of Rs. 20,152.50 has been deducted from the payment due to the Samiti in respect of Parcel Handling Bills of Allahabad for the month of December, 1981.

(c) No action has been taken for the present.

**Licence Fees deposited by M/s. Railway Cycle Stand Karamchari Shram Samvida Sahkar Samiti Ltd., Allahabad**

8035. SHRI DAYA RAM SHAKYA: Will the Minister of RAILWAYS be pleased to state:

(a) the details of licence fees etc. deposited by M/s. Railway Cycle Stand Karamchari Shram Samvida Sahkari Samiti Ltd. Allahabad, in respect of miscellaneous articles contract at Allahabad for the period 24-2-1981 to 28-2-1982;

(b) how much investment has been made by the Society for carrying on this business and whether the Society is liable to be assessed by the Sales Tax Authorities;

(c) whether Audit of Account of the Society has been conducted for the financial year 1978-79, 1979-80 and 1980-81 by the Auditors deputed by Co-operative Department; and

(d) if so, how much profit has been earned by the Society during the above period year-wise separately?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND DEPARTMENT of PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Miscellaneous articles contract was allotted to M/s. Railway Cycle Stand Karamchari Shram Samvida Sahkari Samiti Ltd. Allahabad and the Samiti started working with effect from 26-2-81. Rs. 72,540/- have been paid by the Samiti as licence fee etc., for the period from 26-2-81 to 28-2-82 at the rate of Rs. 6,045/ per month.

(b) to (d). These issues are under the administrative control of the State Government and beyond the purview of the Ministry of Railways.

**Quit Orders to Indians in Sri Lanka**

8036. SHRI P. M. SAYEED:

SHRIMATI MOHSINA KIDWAI:

PROF. NARAIN CHAND PARASHAR:

SHRI H. N. NANJE GOWDA:

SHRI M. RAM GOPAL REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Indians whose resident visas have expired have been asked to leave Sri Lanka immediately or face deportation;

(b) if so, how many Indians will be affected by the quit orders;

(c) whether plantation workers of Indian origin were unable to leave within the specified period because the estate management had not settled their dues; and

(d) if so, whether the High Commission has taken up the matter with the Sri Lanka Government?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b). It was reported in the Sri Lanka press in March, 1982 that persons of Indian origin living in plantation areas, who had been given Indian citizenship under the 1964 Agreement were "reluctant" to leave Sri Lanka. It was also reported that the Sri Lanka authorities had warned such Indian citizens, awaiting repatriation to India and whose visas had expired, to leave Sri Lanka immediately. Government are not aware that any formal "quit orders" have been served by the Sri Lanka Government on Indian citizens awaiting repatriation to India under the 1964 Agreement.